

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

SPECIAL BENCH

COURT-VI

**Item No. 101
IB-885/ND/2020**

IN THE MATTER OF:

Sandhya Hydra Power Projects Balargha Pvt. Ltd.

...PETITIONER

VS

M/s Asian Hotels North Ltd.

...RESPONDENT

Section

Under Section 9 of IBC

**Order delivered on 28.08.2020
(Virtual Hearing)**

Coram:

SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)

DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

For the Petitioner/Operational Creditor :Mr. Amit Singh Chadha, Sr. Advocate and Ms. Neeha Nagpal, Mr. Malak M. Bhatt, Mr. Vinayak Harshwardhan and Mr. Vishwender Tomar, Advocates

For the Respondent/Corporate Debtor :

ORDER

IA No. 3144 of 2020

In IA No. 3144 of 2020 the applicant's counsels Mr. Amit Singh Chadha along with Ms. Neeha Nagpal, Advocate are present at the virtual hearing of the matter. Heard the submissions made by the counsels. Advocates Mr. P. Nagesh and Mr. Harshad Kumar are present on behalf of the corporate debtor. Having hearing the submissions made by the counsels for both the parties the present application for listing the petition No. IB-885/ND/2020 is allowed. The counsels for the respondents (Corporate debtor) have prayed for grant of time

(Annu)

for filing their reply in the main matter i.e. IB-885/ND/2020. As prayed for by the counsels three week's time has been granted for filing the reply in the matter. Since the counsels for the respondents have appeared the requirement of serving notice is dispensed with and they have been granted time to file reply in the main petition.

IA No. 3470 of 2020

As the counsel have submitted that these are the documents which are missed at the time of filing of the petition and since the counsel for the corporate debtor has appeared for the first time today as the matter is listed today and the application No. 3470 of 2020 is basically relating to filing of additional documents on record based on the submissions made in the affidavit. The said application is taken on record and let this application be merged with the main petition and the counsel for the corporate debtor is directed to take the contents of the documents of this application also while filing his reply and the reply should include not only the averments made in the main petition but also should include the documents of this petition and the documents filed in the matter. Let, the matter be listed after three weeks.

Post the matter to 23rd September, 2020.

— Sd —

(V.K. Subburaj)
Member (T)

(Annu)

— Sd —

(P.S.N. Prasad)
Member (J)